COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 259 OF 2017 & IA NO. 452 OF 2018 & IA NO. 599 OF 2018

Dated: 2nd July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of :

M/s Gama Infraprop Pvt. Ltd. ... Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission ... Respondent(s)

& Anr.

Counsel for the Appellant(s) : Ms. Divya Chaturvedi

Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Majoj Kr. Sharma for Mr. Pradeep Misra for R-2

<u>ORDER</u>

IA NOs. 452 & 599 OF 2018

(Appln. for condonation of delay in filing reply)

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

APPEAL NO. 259 OF 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 17.07.2018 after serving copy on the other side.

List the matter on <u>23.08.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk